

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRL.) NO. 66 of 2014
(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)
WITH
INTERLOCUTORY APPLICATION NO. 7578/2023
(Application for Directions)
AND
INTERLOCUTORY APPLICATION NO. 4352/2023
(Application for Impleadment)
WITH
INTERLOCUTORY APPLICATION NO. 84944/2023
(Application for Impleadment)
AND
INTERLOCUTORY APPLICATION D.NO. 84951/2023
(Application for Direction)

SWAMY SHRADDANANDA @ MURALI MANOHAR MISHRA ...PETITIONER

-VERSUS-

STATE OF KARNATAKA & ANR. ...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 08.02.2023 along with other connected matters and Office Report dated 10.01.2023, when the Court was pleased to pass inter-alia the following Order:

"In W.P.(Crl.) No. 66/2014, Mr. Gopal Jha, learned counsel appearing in behalf of the State of Madhya Pradesh points out that he needs time as there is a change in counsel for the State.

Thereupon, learned Advocate on Record for the petitioner also submits that he may have some difficulty in assisting the Court next week.

List Criminal Appeal No. 1215/2011 and W.P.(Crl.) No.66/2014 on 01st March, 2023, as Item No. 101.

... "

It is submitted that Mr. Gopal Jha, Advocate has on 22.02.2023 e-filed vakalatnama/appearance and has on 08.02.2023 e-filing counter affidavit along with Annexure A-1 but counsel has not filed any application for exemption from filing official translation (copy of the same has already been included in the paper books).

It is further submitted that Mr. Varinder Kumar Sharma, Advocate has on 25.04.2023 filed I.A. No.84944 of 2023 - Application for Impleadment as party respondent and I.A. D.No.84951 of 2023 - Application for Direction on behalf of the applicant (copy of the same is being circulated herewith).

Service is complete.

The matter alongwith applicants above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 25th day of April, 2023.

ASSISTANT REGISTRAR